

**Bill No. 297 of 2019**

THE CENTRAL UNIVERSITIES (AMENDMENT) BILL, 2019

By

DR. SUJAY RADHAKRISHNA VIKHE PATIL, M.P.

A

BILL

*further to amend the Central Universities Act, 2009.*

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Central Universities (Amendment) Act, 2019.

Short title and  
commencement.

(2) It shall come into force on such date as the Central Government may, by notification  
5 in the Official Gazette, appoint.

Insertion of new section 3E. **2.** After section 3D of the Central Universities Act, 2009 (hereinafter referred to as the principal Act), the following section shall be inserted, namely:— 25 of 2009.

Establishment of Central University of Maharashtra. **"3E. There shall be established a University, which shall be a body corporate, to be known as the Central University of Maharashtra, having its territorial jurisdiction extending to the whole of the State of Maharashtra, as specified in the First Schedule to this Act."** 5

Amendment of the First Schedule. **3.** In the First Schedule to the principal Act, after entry 12, the following entry shall be inserted, namely:—

"12A.	Maharashtra	Central University of Maharashtra	Whole of the State of Maharashtra."	10
-------	-------------	-----------------------------------	-------------------------------------	----

## STATEMENT OF OBJECTS AND REASONS

India currently has forty-nine Central Universities out of which forty are centrally funded through University Grants Commission (UGC), under the purview of Ministry of Human Resource Development (MHRD) and another nine enjoy the autonomous status, directly funded by the Government of India (GoI). The enactment of the Central Universities Act, 2009 was done with the aim to establish and incorporate universities for teaching and research in various States. Currently there are sixteen Universities under this Act for different States but there is no university for the State of Maharashtra.

The need is to establish a Central University of Maharashtra to encourage multi-disciplinary learning by promoting creative and critical thinking for holistic development and self-sustenance for the people of India. Establishment of such University will foster excellence in teaching, research and innovation in pure and applied areas of learning. The establishment of a University in Maharashtra shall be meaningful addition to the existing educational institutions. Maharashtra is known across the world for its educational institutions like IIT, GLC, Armed Forces Medical College, IHM and several colleges of international repute.

As the Central Universities are funded it will assist in promoting innovations in teaching-learning process and inter-disciplinary studies and research. The establishment of a Central University will also generate direct and indirect employment and will be helpful in educating and training manpower for the development of the Country. The Central Universities are autonomous and have access to several resources which enable them be centers of excellence and work towards the improvement of the social and economic conditions and welfare of the people, their intellectual, academic and cultural development. A Central University as proposed in the State of Maharashtra will increase access to higher education and set exemplary standards for other universities to emulate and will help in minimizing the regional imbalances in educational facilities.

The State of Maharashtra being one of the most developed States of India and also an educational hub has been devoid of a Central University and this Act shall be a right direction in achieving that goal in order to provide better opportunities of learning and research in higher education through a full-fledged university which will not only provide education but also aid in creating human capital.

The Bill, therefore, seeks to amend the Central Universities Act, 2009 with a view to provide for the establishment of a Central University in the State of Maharashtra.

Hence this Bill.

NEW DELHI;  
November 6, 2019.

SUJAY RADHAKRISHNA VIKHE PATIL

#### FINANCIAL MEMORANDUM

Clause 2 of the Bill seeks to insert the new section 3E in the Central Universities Act, 2009 so that a new Central University, namely "Central University of Maharashtra" can be established which shall be the body corporate, whose jurisdiction extends to whole of the State of Maharashtra. The Bill, therefore, if enacted, would involve expenditure from the Consolidated Fund of India. At this stage, it is not possible to give exact estimate of expenditure, both recurring and non-recurring, which will be involved from the Consolidated Fund of India, if the Bill is enacted into a law. However, it is estimated that a recurring expenditure of about rupees twenty crore will be involved per annum from the Consolidated Fund of India.

A non-recurring expenditure of about rupees one hundred crore is also likely to be involved.

ANNEXURE

EXTRACT FROM THE CENTRAL UNIVERSITIES ACT, 2009

(25 OF 2009)

\* \* \* \* \*

THE FIRST SCHEDULE

[See Section 3(4)]

Serial No.	Name of the State	Name of the University	Territorial jurisdiction
(1)	(2)	(3)	(4)
1.	Andhra Pradesh	Central University of Andhra Pradesh	Whole of the State of Andhra Pradesh.
*	*	*	*
12.	Kerala	Kerala Central University	Whole of the State of Kerala.
13.	Odisha	Central University of Odisha	Whole of the State of Odisha.
*	*	*	*

LOK SABHA

---

A

BILL

further to amend the Central Universities Act, 2009.

---

*(Dr. Sujay Radhakrishna Vikhe Patil, M.P.)*